

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

28. C.P. (IB)/826(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **24.06.2024**

Name of the Party: State Bank Of India
Vs
Mr. Sanjeev Arora

Section 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Adv. Ajinkya Kurdukar for the Financial Creditor and Adv. Harsh S. Moorjani for the Personal Guarantor are present through virtual mode.
2. Ld. Counsel submits that the transferring Application has been filed before the Principal Bench and the same is pending for adjudication.
3. At the request of Counsel, the matter is adjourned to **13.08.2024** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)